**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE**

LOK SABHA

**UNSTARRED QUESTION NO. 1389.
TO BE ANSWERED ON WEDNESDAY, THE 27TH NOVEMBER, 2019.**

PROMOTING EASE OF DOING BUSINESS

1389. **SHRI RAMDAS C. TADAS:**
SHRI CHANDRA PRAKASH JOSHI:
SHRI RAVI KISHAN:
SHRI SANGAM LAL GUPTA:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:
वाणिज्य एवं उद्योग मंत्री

(a)   the works carried out by the Government during each of the last five years in respect of the initiative for ease of doing business;

(b)   whether there is any system under which the Government has arranged a single window for business;

(c)   if so, the details thereof;

(d)   whether the Government has made any arrangement for providing loans to businessmen at short notice; and

(e)   if so, the details thereof?

**ANSWER
वाणिज्य एवं उद्योग मंत्री (श्री पीयूष गोयल)
THE MINISTER OF COMMERCE & INDUSTRY
(SHRI PIYUSH GOYAL)**

(a):   Department for Promotion of Industry and Internal Trade (DPIIT), in coordination with Central Ministries/Departments, States and Union Territories (UTs), has spearheaded various reforms to improve the business climate in the country. A summary of initiatives taken in this regard is given in **Annexure**.

(b) & (c):   Yes, Sir. The State Reforms Action Plan prepared by Department for Promotion of Industry and Internal Trade (DPIIT) requires States and UTs to have a Single Window System across various Departments with the following features:

        i.   Allow online submission of application without the need to submit physical copies of the application.

	ii.	Eliminate physical touch-point for document submission and verification.
	iii.	Allow applicant to track status of application online.
	iv.	Ensure the applicant receives an SMS/e-mail notification as and when the application is submitted and/or query is raised and/or application is approved/rejected.
	v.	Mandate that all queries/clarifications related to investors' application are sought in one go and within 7 days of receipt of the application.

Under the assessment exercise of States/UTs for the year 2017-18, 21 States/UTs have designed and implemented online Single Window System.

(d) & (e): Contactless digital lending has been initiated through PSBloansin59minutes.com which provides online in-principle approval for loans to Micro, Small and Medium Enterprises (MSMEs) and for housing and personal loans. Further, online bill discounting for MSMEs has been enabled on a competitive basis through the Trade Receivables electronic Discounting System (TReDS) platform.

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ANNEXURE REFERRED TO IN REPLY TO PART (a) OF LOK SABHA UNSTARRED QUESTION NO. 1389 FOR ANSWER ON 27.11.2019.

Ease of Doing Business Initiatives at State and District Level
State Reform Action Plan

2014:- The Department for Promotion of Industry and Internal Trade (DPIIT) has in consultation with the State Governments started a comprehensive reform exercise in States and UTs in December, 2014. The aim of this exercise is to create a conducive business environment by streamlining regulatory structures and creating an investor-friendly business climate by cutting down red tape.

2015:- A 285 point BRAP 2015 was finalized and shared with States/UTs. The World Bank also partnered with DPIIT in this reform plan and to give the exercise momentum, conducted 18 workshops to help Departments concerned across States/UTs understand the essence of the reforms better. States were evaluated on implementation of these reforms and first ever ranking of States/UTs on Ease of Doing Business was released in September, 2015. The findings of the evaluation were compiled in a report titled "**Assessment of State implementation of Business Reforms**".

2016:- In 2016, DPIIT, in consultation with all States/UTs, released a 340-point action plan which included recommendations on 58 regulatory processes, policies and process spread across 10 reform areas spanning the lifecycle of a typical business. The States were requested to implement the reforms action plan and submit their responses for evaluation. The final ranking of States/UTs was released on 31st October, 2016 with a national implementation average of 48.93%, which was higher than national average of 32% in 2015. The reform exercise in 2016 saw larger participation and 12 States achieving greater than 90% implementation score.

2017-18:- In 2017, the reform exercise featured 372 action points with additions like Central Inspection system, online systems for acquiring trade license, registrations under Legal Metrology Act, 2009, and registration of Partnership Firms & Societies. DPIIT undertook numerous initiatives for the reform such as:

- Unique handholding method introduced where States with high score were partnered with low scoring States/UTs. West Bengal merits a special mention for its effort for conducting a 3-day workshop for Nagaland
- Priority reforms identified for States with a low implementation score
- 8 workshops conducted in partnership with The World Bank to address queries posed by States/UTs

The assessment for the year 2017-18 was released jointly by DPIIT and the World Bank on 10thJuly, 2018. 18 States recorded implementation score of 80% and above

– these states account for majority of the total area and GDP of the country. The respective position of the States is given in the table below:

Top achievers (above 95%)		Achievers (90-95%)		Fast movers (80 - 90%)		Aspirers (below 80%)	
Rank	State	Rank	State	Rank	State	Rank	State
1	Andhra Pradesh	10	West Bengal	16	Himachal Pradesh	19	Goa
2	Telangana	11	Uttarakhand	17	Assam	20	Punjab
3	Haryana	12	Uttar Pradesh	18	Bihar	21	Kerala
4	Jharkhand	13	Maharashtra			22	Jammu & Kashmir
5	Gujarat	14	Odisha			23	Delhi
6	Chhattisgarh	15	Tamil Nadu			24	Daman & Diu
7	Madhya Pradesh					25	Tripura
8	Karnataka					26	Dadra & Nagar Haveli
9	Rajasthan					27	Puducherry
						28	Nagaland
						29	Chandigarh
						30	Mizoram
						31	Andaman & Nicobar Islands
						32	Manipur
						33	Sikkim
						34	Arunachal Pradesh
						34	Lakshadweep
						34	Meghalaya

Some important achievements under this reform exercise were as follows:

- **19 States** have designed an **Information Wizard** providing information for all approvals, licenses, registrations timelines, procedure to establish business/industrial unit (pre-establishment & pre-operation)
- **21 States**/UTs have designed and implemented online **Single Window System**
- **21 States**/UTs have implemented a **GIS system** to provide details about the land earmarked for industrial use across the State
- **23 States**/UTs have reduced the number of **documents** required for **Obtaining Electricity** connection to only **2**
- **18 States**/UTs have brought all compliance inspections conducted by Labour, Factories, Boilers Departments and Pollution Control Boards under Central Inspection Framework

- **29 States**/ UTs have **notified a list of white category industries** exempted from taking pollution clearances.

2019:- An 80 point action plan for the year 2019 was shared on **11ᵗʰ October 2018** with States and UTs for implementation of reforms by **14ᵗʰ August, 2019.**

An **important change** introduced in the action plan for the year 2019 is that the assessment is based **only on the feedback** received from users and industries.

DPIIT has undertaken a number of Capacity building initiatives:
Union Territory Workshops and Regional Workshops: Various workshops have been organised by DPIIT to discuss both the state and district-level reform plans related issues and clarifications.

- **7 workshops** conducted in **Union Territories** (Dadra & Nagar Haveli, Delhi, Chandigarh, Daman & Diu, Puducherry, Andaman & Nicobar Islands, Lakshadweep)
- **5 Regional Workshops** conducted in Lucknow (North Region), Kolkata (East Region), Mumbai (West Region), Bengaluru (South Region) and Guwahati (North-East Region).

District Reform Action Plan

DPIIT has also prepared a 218 point District Reform Plan which is spread across 8 areas: Starting a Business for Construction, Urban Local Body Services, Paying Taxes, Land Reform Enabler, Land Administration and Property Registration Enablers, Obtaining Approval, Miscellaneous and Grievance Redressal/ Paperless Courts and Law & Order.

A suggested questionnaire for the feedback for States/UTs has also been prepared by DPIIT and shared with the States. States/UTs have been encouraged to participate in this reform and take onus to conduct the feedback exercise in Districts.

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